

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 19

CA 220/2024 (NEW CA) IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.07.2024**

NAME OF THE PARTIES: **UNION OF INDIA VS INFRASTRUCTURE
LEASING AND FINA**

Section 241-242 of the Companies Act, 2013

ORDER

CA 220/2024 (NEW CA) IN CP/3638(MB)2018

- 1) Mr. M.S. Bharadwaj, Ld. Counsel for the Applicant, Mr. Kuber Dewan, Ld. Counsel for the Respondent No. 1, Mr. Chirag Bhavsar, Ld. Counsel for the Respondent Nos. 21 and 22 are present.
- 2) The present Company Application has been filed by the Applicant seeking liberty to amend the Company Application bearing CA No. 396 of 2021, thereby proposes to add and delete some Parties.
- 3) Ld. Counsel for Respondents submits that a copy of the present Company Application has not yet been served upon them. We have perused the Company Application and after perusal of the Application we find that the

Application seeks amendment consequent to one communication stated to have been received from competent authority for amendment in the names of the Parties; however, neither the copy of the said directions are enclosed with the Application nor the details thereof are forming part of the body of the Application.

- 4) In that view of the matter, we adjourn this matter to 03.07.2024. In the meantime, Applicant shall serve a copy of this Application upon all the Respondents, forthwith.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare